

Office of the District & Sessions Judge, Saharsa.  
Dated, Saharsa, the 2<sup>nd</sup> June, 2021.

Order No.- 41 /G.

Hon'ble Court has been pleased to direct regarding functioning of Courts in the present situation of Pandemic- COVID-19 vide Letter No. 23197-23233/A.D. Misc. Dated 01.06.2021 that-

**"All the Courts of District Judiciary having Civil Jurisdiction shall take up the Civil matters through digital mode"** and further that

**"Now, the Judicial Officers shall function their Judicial work through digital mode from their Official Chambers/Courts".**

Therefore, in continuation of Order No. 39/G dated 02.06.2021, it is hereby directed that all the Courts shall function accordingly and take up the extremely urgent matters including Civil matters digitally.

The time slot and instructions for different Courts of the Judgeship of Saharsa as framed out vide Order No. 38/G dated 26.05.2021 shall continue.

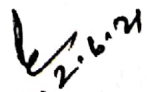
Order No.-39/G dated 02.06.2021 is modified to aforesaid extent. Further, this order shall remain effective till further order.

Inform all the concerned.

Sd/-  
(Vinod Kumar Shukla)  
District & Sessions Judge,  
Saharsa.

Memo No.- .....1656-82..... /Dated, Saharsa, the 2<sup>nd</sup> June, 2021.

Copy forwarded to the Principal Judge, Family Court/ ADJ-I/II/III/IV/V/Secretary, D.L.S.A./CJM/ACJM-I/II/III/IV/ SDJM/ the Munsif/ Sri Praduman Kumar, JM/ Sri N.K.Pandey, JM-cum-AM/ Sri Rajesh Kumar-VI, JM/ Sri R.K.Dubey, JM/ Sri Kumar Abhishek, JM/ Sri Ravi Kumar, JM/ Sri Satish Kumar, JM/ Sri K.K.Gupta, JM/ the Judge-in-Charge, Nazarat/ Copying Department/Record Room/ the Nodal Officer (Computerization), System Officer/ the P.P./G.P./D.P.O./ the District Magistrate/the Superintendent of Police/ the Jail Superintendent, the Secretary, Bar Association, Saharsa for information.

  
Judge-in-Charge,  
Saharsa.